

**IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL ADDITIONAL BENCH,  
BANGALORE**

**ORDER SHEET**

Application No 73 of 1987 (F)

**Applicant**

S. Manjunath

Advocate for Applicant

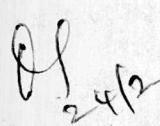
**Respondent**

Director General (Post) Secy.

Advocate for Respondent

On H. Raghavendra Sekar.

Date	Office Notes	Orders of Tribunal
3-2-87.	<p>This application filed u/s 19 of the Act is being to :-</p> <p>Direct the Registrars to hold Re-examination in 20 Papers in Govt of Post &amp; I.P.O &amp; I.R.S etc.</p> <p><u>Interim relief</u> :- Direct the Registrars not to declare the results of the I.P.S/I.R.M Examination held in Sep/86.</p> <p>— + —</p> <p>As directed by the Deputy Registrar, the application is registered &amp; is being placed before the Bench for admission on 5-2-87.</p> <p>I.P.O is removed.</p> <p><u>S</u></p> <p>4-2-87.</p>	<p>Interim relief :-</p> <p>Direct the Registrars to hold Re-examination in 20 Papers in Govt of Post &amp; I.P.O &amp; I.R.S etc.</p> <p>Interim relief :- Direct the Registrars not to declare the results of the I.P.S/I.R.M Examination held in Sep/86.</p> <p>Order 24/2/87 to consider the interim relief.</p> <p><u>S</u> 5/2/87</p>
	<p>Vide order of Bench dt 5-2-87.</p> <p>Confirmed from Sri. M.V. Rao, C.R.S.C. that he has received copies of Affidv.</p> <p>No need to send Notices.</p> <p><u>R. H. 5/2/87</u></p>	

Date	Office Notes	Orders of Tribunal
	Memo of Appearance filed by Sri M.V.Rao for. Respts is added to file 11/2	KSPVC/PSM(A) 24.2.1987. Heard counsel. <u>Orders on the interim prayer made by the applicant:</u> Whether the examinations have been properly held or not has necessarily to be examined and decided the final hearing of the case. But before that, this Tribunal cannot stay the results of the examinations already held. We, therefore, reject the interim prayer made by the applicant. But we make it clear that the results will be subject to the final decision of this Tribunal in this application.
		Shri M. Vasudeva Rao, learned Addl. CGSC, appearing for the respondents, prays for six weeks time to file reply of the respondents.
		Time sought for is granted.
		Call on 6.4.1987 in cases not ready for hearing.
		 VICE CHAIRMAN dms
	order of 24/2/87 is communicated to all parties 25/2	 MEMBER(A)
31-3-87	Reply has not been filed so far. 31/3	

IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL ADDITIONAL BENCH,  
BANGALORE

A 73/87 -

Order Sheet (contd)

Date	Office Notes	Orders of Tribunal
	<p>6.4.87 <u>Before</u> KSPJ - VC LHMAR - MCA Sri. M.R. Acharya for A Sri. M. Venkateswar Rao for R Application Dismissed order dictated</p> <p>Bp</p> <p>25</p> <p>CH</p> <p>24-4-87 order dt. 6-4-87 issued to all the Parties concerned Vol/c added to the file.</p> <p>TRB.</p>	

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE

DATED THIS THE 6TH DAY OF APRIL, 1987.

PRESENT:

Hon'ble Mr. Justice K.S.Puttaswamy, .. Vice-Chairman.

And:

Hon'ble Mr.L.H.A.Rego, .. Member(A).

APPLICATION NUMBER 73 OF 1987.

S.S.Manjunath,  
S/o S.R.Siddoji Rao,  
Major, Postal Assistant,  
Head Post Office, Shimoga. .. Applicant.

(By Sri M.Raghavendrachar, Advocate)

v.

1. The Director General  
Department of Posts,  
New Dehli-110 001.

2. The Post Master General,  
Karnataka Circle,  
Bangalore-1.

.. Respondents.

(By Sri M.Vasudeva Rao, ACGSC).

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This application coming up for hearing this day, Vice-Chairman made the following:

O R D E R

In this application made under Section 19 of the Administrative Tribunals Act, 1985 ('the Act') the applicant has sought for a direction to the respondents to hold re-examination of papers 4 and 5 for the post of IPO and IRS.

2. On an examination of the grievance made by the applicant the respondents themselves have directed re-examination of papers 4 and 5 on 5-6-1987. Sri M.Vasudeva Rao, learned Additional Central Government Standing Counsel, appearing for the respondents has placed before us a copy of the order made in that behalf. As the very relief sought by the applicant has been granted by the authorities, this application no longer survives